

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

RA-80/2000  
MA-172/2001 in  
OA-242/94

(17)

New Delhi this the 24th day of January, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)  
Hon'ble Dr. A. Vedavalli, Member(J)

1. Govt. of NCT of Delhi  
through its Chief Secretary,  
5, Sham Nath Marg,  
Delhi-54.
2. The Commissioner of Police,  
Police Headquarters,  
MSO Building,  
IP Estate,  
New Delhi-2.
3. The Addl. Commissioner of Police(A),  
Police Headquarters,  
MSO Building,  
IP Estate,  
New Delhi-2.
4. The Dy. Commissioner of Police,  
Central District,  
Delhi.
5. The Asstt. Commissioner of Police,  
Daryaganj,  
New Delhi-2. .... Review Applicants

(through Sh. Vijay Pandita, Advocate)

Versus

Sh. Rishi Pal Singh Rana,  
R/o B-6, Police Station,  
Serai Rohila,  
Delhi-7. .... Respondent in RA

(through Sh. S.D. Raturi, proxy for Sh. G.D. Gupta,  
Advocate)

ORDER (ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

RA-80/2000 has been filed by respondents. Now  
respondents have filed MA-587/2000 seeking permission to

(18)

withdraw the aforesaid RA. Permission granted.  
Accordingly, MA-587/2000 is disposed of.

2. In view of the above, RA-80/2000 is  
dismissed as withdrawn.

A.Vedavalli

O (Dr. A. Vedavalli)  
Member(J)

Adige  
(S.R. Adige)  
Vice-Chairman(A)

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